

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 2

NEW IA /5908/ND/2022 in IB/284/ND/2022

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.	...	Applicant
Versus		
Ambience Projects and Infrastructure Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 05.12.2022

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

NEW IA /5908/ND/2022

This application has been filed under Rule 11 of NCLT Rules seeking to place on record no dues certificates issued by the Financial Creditor under 18 loan accounts and seeking disposal of the petition filed by the Financial Creditor. The present application i.e. IA No. 5908/ND/2022 is moved by the Corporate Debtor, and the same stands allowed. The Section 7 application bearing IB/284/ND/2022 stands dismissed as withdrawn (as per the submissions made by the Counsel for the applicant/financial creditor).

The Case folders and connected papers may be consigned to record-room.

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

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P.S.N. PRASAD
MEMBER (JUDICIAL)